

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 474/TT/2019

- Subject** : Petition for revision of transmission tariff for the 2004-09 and 2009-14 tariff period, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 400 kV Vindhyachal-Kanpur line at Singrauli along with bays at Singrauli end (Realignment of Vindhyachal-Kanpur S/C line at Singrauli and Singrauli-Vindhyachal 2nd 400 kV Ckt) and Bus coupler bay at Vindhyachal HVDC under System Strengthening Scheme in Singrauli-Vindhyachal corridor in the Northern Region
- Date of Hearing** : 10.3.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
Shri Prakash Mhaske, Member, Ex-officio
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others
- Parties Present:** : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit K. Mudgal, Advocate, BYPL
Shri S.S. Raju, PGCIL
Shri B.Dash, PGCIL
Shri Ved Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Megha Bajpayee, BRPL
Shri Sachin Dubey, BYPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of tariff for 2004-09 and 2009-14 tariff periods, truing up of tariff of 2014-19 tariff period and determination of tariff for the 2019-24 tariff period for 400 kV Vindhyachal-Kanpur line at Singrauli along with bays at Singrauli end (Realignment of Vindhyachal-Kanpur S/C line at Singrauli and Singrauli-Vindhyachal 2nd 400 kV Ckt) and Bus coupler bay at Vindhyachal HVDC under System Strengthening Scheme in Singrauli-Vindhyachal corridor in the Northern Region. He has further submitted that COD for the asset was 1.5.2007 and revised tariff for 2004-09 and 2009-14 tariff periods is claimed pursuant to the directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007 and further, t that the additional information sought through Technical Validation letter has been filed vide affidavit



dated 22.7.2020. He submitted that rejoinder to the reply of UPPCL has been filed affidavit dated 8.3.2021.

3. The learned counsel for BRPL requested that his arguments advanced during the hearing today regarding revision of tariff, tax during the 2009-14 tariff period, tax on transmission business during 2014-19 tariff period, Indian Accounting Standards and suggestions on procedural guidelines in truing up of tariff matters and the reply submitted in Petition No. 419/TT/2019 may be taken into consideration in the instant petition.

4. The learned counsel of BYPL submitted that BYPL is adopting the submissions made by the learned counsel for BRPL.

5. Upon hearing the parties, the Commission reserved order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

